

**Annexure-1**

**Name of the corporate debtor: Proto Developers and Technologies Limited**

**Date of commencement of CIRP 09/09/2025**

**List of creditors as on: 24.12.2015**

**List of Unsecured Financial Creditors belonging to any Class of Creditors**

**(Amount in Rs.)**

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Alfa Prop Build Pvt. Ltd.	17.09.2025	₹ 552,967,939.00	₹ 490,924,763.42	Unsecured	no	no	100.00%	0	₹ 0.00	₹ 4,424,809.82	₹ 57,618,365.76	Please refer foot notes
2	Shalini Gupta	18.09.2025	₹ 3,858,360.00	₹ 0.00	Unsecured	no	no	0.00%	0	₹ 0.00	₹ 3,858,360.00	₹ 0.00	Please refer foot notes
3	Kapil Kumar Rastogi	12.12.2025	₹ 6,727,710.00	₹ 0.00	Unsecured	no	no	0.00%	0	₹ 0.00	₹ 6,727,710.00	₹ 0.00	Please refer foot notes
4	Charu Rastogi	13.12.2025	₹ 6,606,830.00	₹ 0.00	Unsecured	no	no	0.00%	0	₹ 0.00	₹ 6,606,830.00	₹ 0.00	Please refer foot notes
5	Rohit Rastogi	13.12.2025	₹ 6,672,760.00	₹ 0.00	Unsecured	no	no	0.00%	0	₹ 0.00	₹ 6,672,760.00	₹ 0.00	Please refer foot notes
<b>TOTAL</b>			<b>₹ 576,833,599.00</b>	<b>₹ 490,924,763.42</b>				<b>100%</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	<b>₹ 28,290,469.82</b>	<b>₹ 57,618,365.76</b>	

**Note:**

1. All claims have been admitted on the basis of submitted proof by claimants . No Records have been received from the Corporate Debtor. Claims shall be further verified after availability of records of the Corporate Debtor . The CoC may undergo change subject to the verification and collation of claims which is continuing.
2. Information / evidence / clarification may also be pending from Creditor/Management for the claims under further verification.
3. As per Regulation 14 of IBBI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
4. The claims admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
5. An authorised representative under provisions of IBC and CIRP Regulations is not being appointed at this stage since the number of claimants is less than 10.
6. In the claim of Alfa Prop Build Pvt Ltd interest is admitted @ 24% compounded annually based on the consent letter signed by the director of the CD which is pending for confirmation from the CD. Further the amount under verification is related to legal and administrative charges and interest thereon for which supporting evidence is not pending to be received by the claimant. Also the claimant submitted revised claim on 23.12.2025 leading to an increased admitted claim.
7. Claim of other Home buyers is not admitted since there is no locus of claims made by them with the CD. However, it may be noted that the payments made by these home buyers have been subsequently claimed by Alfa Prop Build Pvt Ltd. via revised claim being the party from whom these home buyers actually purchased their units and on whose behalf made payments to Raksha Vigyan society.

**Garima Diggikal**

**(Resolution Professional)**

In the matter of Proto Developers and Technologies Limited

IP REGISTRATION No. IBBI/IPA-001/IP-P-02018/2020-2021/13158

AFA CERTIFICATE NO. : AA1/13158/02/300626/108202

AFA valid 30.06.2026

